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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

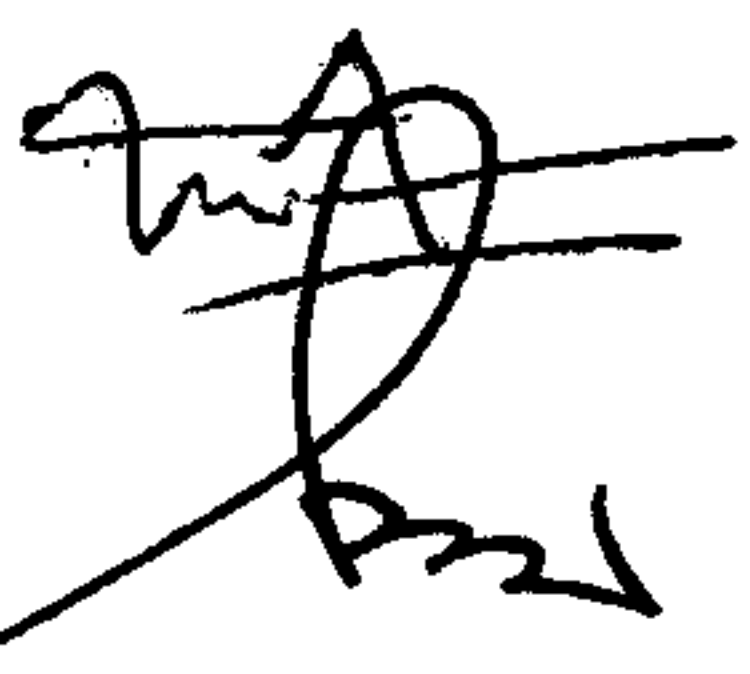
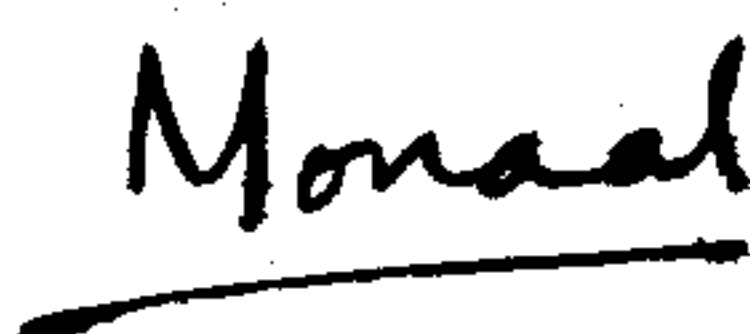
**IA 393/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Anshuman Chaturvedi, RP  
V/s.  
IDBI Bank Ltd. & Ors.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy  
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AKSHAT KHARE	Advocate	Applicant R.P	
2.	SAURABH N. SOPARKAR	Senior Advocate	Respondent No. 8	 Monaal
	MONAAL J. DAVAWALA	Advocate		
	ADITYA KRISHNAMURTHY	Advocate		

**ORDER**

Learned Advocate Mr. Akshat Khare i/b Moson Le Exparts present for Applicant.  
Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr.  
Monaal Davawala with Learned Advocate Mr. Aditya Krishnamurthy present for  
Respondent no. 8 in IA 393/2017. None present for other Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for  
Respondent.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.